BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE.

Present: Hon'ble Mr. Justice K.S. Puttaswamy, Vice-Chairman, and
Hon'ble Mr. P. Srinivasan, Member (A).

DATED THIS THE SECOND DAY OF FEBRUARY, 1987.

Contempt Application No. 7 of 1986

V. Sridhara Murthy,
Postman,
G.P.O., Bangalore.
(Shri N.S. Sampangi Rao, Advocate)
vs.

... Complainant.

The Post Master General, G.P.O.
Bangalore. ... Accused.
(Shri M.S. Padmarajaiah, Sr. C.G.S.C.)

This Contempt Application having come up before this Tribunal today, H on ble Vice-Chairman made the following:-

ORDER

In this application made under Section 17 of the Administrative Tribunals Act, 1985, and the Contempt of Courts Act, 1971, the complainant has moved this Tribunal to punish the accused for the alleged disobedience of the Order of this Tribunal made on 10.9.1986 in Application No. 478 of 1986.

2. In its Order made on 10.9.1986, this Tribunal, inter-alia, directed the accused to open a register of daily wage workers and assign the applicant duties

in the event of a regular postman absenting himself from duty and consider his case for absorption. In their reply, the respondents have asserted that the Order made by this Tribunal had been substantially complied with.

- 3. At the hearing, Shri M.S. Padmarajaiah, learned Senior Standing Counsel for the Central Government, appearing for the accused, submits that the complainant has been taken to duty from 8.1.1987 and he is working eversince then, which is not denied by Shri N.S. Sampangi Rao, learned counsel for the complainant.
- 4. We are satisfied that the Order made by this Tribunal has been complied with by the accused in letter and spirit. When that is so, there are no grounds to further proceed with this application. We, therefore, drop the Contempt of Court proceedings against the accused. But in the circumstances of the case, we direct the parties to bear their own costs.

VICE CHAIRMAN 2 2

MEMBER(A).

dms.